

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

3. IA 4983(MB)2023
IN
C.P. (IB)/594(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.11.2023**

Name of the Party: State Bank Of India
Vs
Valecha Engineering Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

ORDER

IA-4983/2023

1. Ms. Vinita Muley, Ld. Counsel for the Applicant present. Mr. Dhananjaya Sud, Resolution Professional (RP) present.
2. Ld. Counsel for the Applicant is directed to provide the copy of Application to the RP today.
3. Ld. Counsel for the RP sought two weeks' time for filing reply. Time granted. Counsel is directed to serve the copy of reply to the other side, at least two days in advance.
4. Post this matter on **29.11.2023** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)